

COMPETITION APPELLATE TRIBUNAL

UTPE 45/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

Kuoni Travel (I) Pvt. Ltd.

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

Shri Arvind Kumar, Advocate for the Respondent

ORAL ORDER

8th November, 2010

Reply to the Notice of Enquiry shall be filed within four weeks. Notice in the CA has been received by learned counsel for the respondent. Reply shall also be filed within four weeks. Rejoinder, if any, shall be filed within three weeks thereafter. The matter shall be listed in the last week of January 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 88/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

M/s. Medly Pharmaceuticals Ltd.

...Respondent

Appearances : Shri C. Shanmugam, ADG for the DG

Shri Om Prakash, Advocate for the Respondent

ORAL ORDER

8th November, 2010

Three week's time is granted for filing rejoinder. List in the last week of January 2011 for fixing the date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

30(177)UTPE/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Asha Kaungo

...Complainant

Vs.

Ansal Properties & Industries Ltd.

...Respondent

Appearances : Shri Avtar Singh, Advocate for the Respondent

ORAL ORDER

8th November, 2010

List in the last week of January 2011 for fixing the next date of hearing. In the meantime, learned counsel for the respondent shall obtain instructions as to whether the amount deposited can be refunded with a reasonable rate of interest.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

IA 04/2008

UTPE 08/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Dainik Baskar Corporation Ltd.

...Complainant

Vs.

Nayee Dunia News 7 Network Pvt. Ltd.

...Respondent

**Appearances : Ms. R. Veena, Proxy counsel for
Shri Rajiv Bansal, Advocate for the Complainant**

**Shri Mohd. Amanullah Advocate for the
Respondent**

ORAL ORDER

8th November, 2010

The Order dated 8th April 2010 is recalled. The UTPE 188/2007 is restored to its original position. The RA is disposed of. The matter shall be listed in the last week of January 2011 for fixing the next date of hearing along with UTPE 08/2008.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 56/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Mr. Raj Kumar Bansal

...Complainant

Vs.

M/s. Ansal Properties and Infrastructure Ltd.

...Respondent

Appearances : None for the Complainant

Shri Avtar Singh, Advocate for the Respondent

ORAL ORDER

8th November, 2010

None appears for the complainant though the matter was passed over once. The petition is dismissed for non-prosecution.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 33/2005
CA 56/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

N. Jayaram

...Complainant

Vs.

Ansal Properties and Industries Ltd.

...Respondent

Appearances : Shri Avtar Singh, Advocate for the Respondent

ORAL ORDER

8th November, 2010

List the matter in the last week of January 2011 for fixing the next date of hearing.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

RA 36/2010 in
UTPE 188/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Bhaskar Prakashan Pvt. Ltd.

...Complainant

Vs.

Nayee Duniya News & Network Pvt. Ltd.

...Respondent

Appearances : Ms. R. Veena, Proxy counsel for
Shri Rajiv Bansal, Advocate for the Complainant

Shri Mohd. Amanullah, Advocate for the
Respondent

ORAL ORDER

8th November, 2010

The order dated 8th April 2010 is recalled. The UTPE 188/2007 is restored to its original position. The RA is disposed of. The matter shall be listed in the last week of January 2011 for fixing the next date of hearing along with UTPE 08/2008.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 261/1996

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Sanjeev Goel & Anr.

...Complainant

Vs.

Krishna Continental Ltd.

...Respondent

**Appearances : Shri Manish Srivastava, Advocate for the
Complainant**

ORAL ORDER

8th November, 2010

Issue Notice on this application to the respondent as no Notice has been issued after the matter was restored on 17th September 2010. The matter is fixed in the third week of January 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 224/1998

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Leela Bhatti

...Complainant

Vs.

Ghaziabad Development Authority

...Respondent

Appearances : Complainant in person

Ms. Reena Singh, Advocate for the Respondent

ORAL ORDER

8th November, 2010

Arguments heard. Order is reserved.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL
CA 328/1999

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Luhadia Sizing Industries **...Complainant**

Vs.

Unitech Industries & Anr. **...Respondent**

Appearances : Shri R.D. Makheeja, Advocate for the
Complainant

Shri T.S. Upadhyay, Advocate for Respondent
No.2

ORAL ORDER

8th November, 2010

It is stated that an application has been filed for recalling the order dated 17th August 2010. The same is not on record. Let it be placed on record after supplying a copy of the same to Shri R.D. Makheeja, Advocate for the complainant. The matter is fixed in the third week of January 2011 for fixing the next date of hearing.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 05/2004

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Swastik Roofing Ltd.

...Applicant

Vs.

Central Bank of India & Anr.

...Respondent

**Appearances : Shri Rajeev Virmani, Sr. Advocate along with
Shri Shankar Divate, Advocate for the Applicant**

**Sri Vijay Gupta along with
Shri J. Das, Advocate for the Respondent**

ORAL ORDER

8th November, 2010

The matter shall be heard on the question of maintainability. The matter is adjourned. It shall be listed in the third weeks of January 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 94/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Sh. Atul Jain

...Applicant

Vs.

**M/s. Central Himalayan Land Development
Co. Ltd.**

...Respondent

Appearances : Shri Biswajit Das, Advocate for the Applicant

Shri Rajiv, Advocate for the Respondent

ORAL ORDER

8th November, 2010

The matter is adjourned to comply with the order dated 17th August 2010. The matter shall be listed in the third week of January 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 97/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

M/s. Varthman Polytex Ltd.

...Applicant

Vs.

M/s. Prime Energy Pvt. Ltd. & Ors.

...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the Applicant

**Shri Manish Srivastava, Advocate for Respondent
No.1 & 3**

ORAL ORDER

8th November, 2010

Affidavit of evidence has been filed. The applicant's witness, who should be cross-examined, is unwell and a prayer for an adjournment is made. List in the last week of January 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 79/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Indo Prosoya Foods Pvt. Ltd.

...Applicant

Vs.

Skoda Auto India Pvt. Ltd. & Ors.

...Respondent

Appearances : Shri N. Prabhakar, Advocate for the Applicant

Shri Uday Dube, Advocate for Respondent No.1

ORAL ORDER

8th November, 2010

The cross-examination of Applicant's witness, Shri prem Awasthi, is concluded. The matter is listed in the last week of January 2011 for fixing the next date of hearing for cross-examination by the other respondents.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

RTPE 07/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

Manoj Manglam

...Complainant

Vs.

Force Motors Ltd. & Ors.

...Respondent

**Appearances : Shri K. Anand Singh, Advocate for the
Complainant**

**Shri Dileep Poolakkot, Advocate for the
Respondent**

ORAL ORDER

8th November, 2010

It is stated that efforts for an out of court settlement are going on.
List in the last week of January 2011 for fixing the next date of hearing.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

**Contempt Appl. No. 4/2008 in
RTPE 03/2000**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Ms. Pravin Tripathi
Member**

IN THE MATTER OF:

DG [I & R]

...Complainant

Vs.

**Bal Malkit Singh, General Secretary,
All India Motor Transport Congress**

...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG

**Shri Amit, Constable for Darya Ganj Police
Station, Delhi.**

ORAL ORDER

8th November, 2010

The address of the contemptnor shall be given to the officer who appears on behalf of the DCP, Darya Ganj Police Station. The date of appearance of the contemptnor is fixed to 7th December 2010.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

CA 79/2008

8th November 2010

Statement of Shri Prem Awasthi, S/o Shri Bal Kishna Awasthi, R/o 8/109, Arya Nagar, Kanpur.

On Oath

I have seen the affidavit dated 7th May 2010. It has been sworn and signed by me. It is exhibited as AW 1/1.

Cross-examination by Shri Uday Dube, Advocate for Respondent No.1

We had no communication or interaction with Respondent No.1 and whatever interaction for respondent is there, the same was with Respondent No.2. The order placed was substantially cancelled in February, 2008.

Cross-examination concluded.

RO & AC.

**[Dr. Justice Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

**[Pravin Tripathi]
Member**

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

UTPE 180/2008

08.11.2010

IN THE MATTER OF

SHRI PRAMOD KUMAR

VERSUS

M/S. VODAFONE ESSAR MOBILE SERVICE LTD. & ANR.

APPEARANCES : Shri Pramod Kumar, complainant in person.

Shri A.K. Singh, Advocate for the respondent.

The matter is fixed for Admission/Denial of the Complainant's documents.

The learned counsel for the respondent states that complainant has not provided them with the affidavit of evidence. The complainant has just filed the affidavit and he has not filed the exhibits mentioned in the affidavit. He is directed to file the exhibits and also serve a copy of the same on the complainant as well.

The admission/denial shall now take place on 22.11.2010

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

UTPE 43/2007

08.11.2010

IN THE MATTER OF

HEMA MEHTA

VERSUS

**GREATER NOIDA INDUSTRIAL DEVELOPMENT
AUTHORITY**

APPEARANCES : None for the complainant.

**Shri Shashank Kumar Lal., Proxy for
Shri Ravinder Kumar, Advocate for
the respondent.**

The matter is fixed for Admission/Denial of the Respondent's documents.

Learned proxy counsel for the respondent seeks some more time to file documents. Admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 15.11.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

CA 57/2000

08.11.2010

IN THE MATTER OF

DG (I&R)

VERSUS

CAMPA BEVERAGES (P) LTD.

APPEARANCES : Shri Om Prakash, STA for the DG (I&R).

Shri R.K. Bharat, advocate along with Shri P. Ramachandran authorised representative of the respondent.

The matter is fixed for Admission/Denial of the Respondent's documents.

Learned counsel for the respondent files affidavit of evidence. Be kept with record. A copy of the same is served on the DG (I&R). The representative of the DG (I&R) states that the informant is not available. The admission/denial has not taken place.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 12.11.2010.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

CA 324/1999

08.11.2010

IN THE MATTER OF

SHREMIK MARBLES LTD.

VERSUS

BHARAT EARTH MOVERS LTD.

APPEARANCES : Shri R.D Makheeja, advocate for the applicant.

Ms. Priya Deep, proxy for Ms. Rohina Nath, advocate for the respondent.

The matter is fixed for Admission/Denial of the Respondent's documents.

With consent to both the parties, admission/denial shall now take place on 19.11.2010.

(V. Sreenivas)
Deputy Director (E)